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CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :  
AT HYDERABAD.

O.A.No.1450 of 1994.

Date of Order - 14th October, 1997.

Between :

Ch. Suryanarayana, aged 37 years,  
Son of Late Narayana Swamy,  
working as Postal Assistant,  
Vizianagaram Head Post office,  
A.P.

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Applicant

And

1. The Sr. Superintendent of Post Offices,  
Visakhapatnam Division, A.P.
2. The Superintendent, RMS(V), Division,  
Visakhapatnam, A.P.
3. The Postmaster General,  
Visakhapatnam Region,  
Visakhapatnam, A.P.
4. The Director General,  
Dak Bhavan, Sansad Marg,  
New Delhi-110 001.

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Respondents

Counsel for the applicant - Mr. Krishna Devan

Counsel for the respondents- Mr. N.R. Devaraj, Sr.CGSC.

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Coram :

Honourable Mr. R. Rangarajan, Member (Admn.)

Honourable Mr. B.S. Jai Parameshwar, Member (Judl.)

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ORAL ORDER

(Per Hon. Mr. B.S. Jai Parameshwar, Member(Judicial ))

1. Heard Mr. Krishna Devan, learned counsel for the applicant and Mr. N.R. Devaraj, learned counsel for the respondents.
2. The applicant in response to the notification dated 8.8.1981 applied for the post of Sorting Assistant. The respondents informed the applicant vide their letter dated 29.12.1981 that he would be employed as Short-duty Sorting Assistant on daily wage basis and with a condition that he would be absorbed if 120 days of service as respondents changed the purpose of the notification issued on 8.8.1981. As such he was not considered for absorption. Hence, he has filed this O.A. praying that the action of the respondents in postponing his absorption be declared unconstitutional in accordance with Article 14 of the Constitution of India and for issuance of a direction to the respondents to count his service rendered by him as RTPSA as continuous service and to grant the consequential benefits.
3. The respondents have filed their counter denying the allegations made in the O.A.
4. During the course of hearing, learned counsel for the applicant submitted that the applicant had submitted his representations dated 30.11.1993 and 6.12.1993 and that those representations are yet to be disposed of. He further submitted that this O.A. is similar to O.A. Nos. 1611/93 and 1612/93 which were disposed of by order dated 11.3.1997. The direction given to dispose of the representations after checking the records in those O.A.s, may be given in

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this O.A. also which will meet the ends of justice.

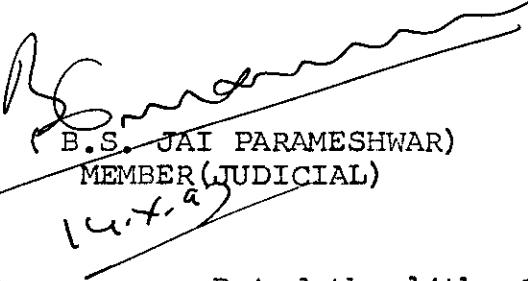
5. In view of the above, we pass the following order :

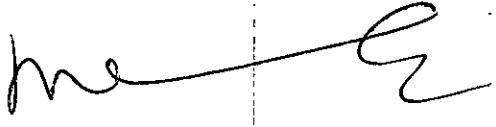
The respondent No.3 should dispose of the representations of the applicant dated 06.12.1993 and 30.11.1993 in accordance with rules and advise the applicant suitably, within a period of three months from the date of receipt of a copy of this order.

If the applicant requests for a personal hearing before the disposal of his representations, the respondent No.3 shall given such an opportunity to him.

If the applicant is aggrieved by the order of the respondent No.3, then he is at liberty to approach this Tribunal by filing a fresh O.A. under Section 19 of the Administrative Tribunals Act, 1985.

6. With the above direction, the O.A. is disposed of. No order as to costs.

  
B.S. JAI PARAMESHWAR  
MEMBER (JUDICIAL)

  
( R. RANGARAJAN )  
MEMBER ( ADMINISTRATIVE )

Dated the 14th October, 1997.

Dictated in the Open Court.

DJ/

  
D.R. (S)

19/10/97  
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TYPED BY  
COMPIRED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI B.S.JAI PARAMESHWAR

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR

Dated: 14/10/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in

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Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No. and -

YLR

II Court

